

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL)..... Diary No. 198/2023

(Arising out of impugned final judgment and order dated 23-09-2022 in GA No. 779/2021 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

MUKHTAR ANSARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.171808/2023-EXEMPTION FROM FILING O.T. and IA No.171807/2023-CONDONATION OF DELAY IN REFILEING / CURING THE DEFECTS)

Date : 13-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ANIRUDDHA BOSE
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Sidharth Kaushik, Adv.

For Respondent(s) Ms. Garima Prashad, AAG
Mr. Shaurya Sahay, AOR

Ms. Ruchira Goel, AOR

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Mr. Shaurya Sahay, learned Advocate-on-Record for the State of Uttar Pradesh accepts notice on behalf of the State. Hence, formal service of notice on the State is dispensed with.

List after four weeks.

Counter affidavit may be filed in the meantime.

(SNEHA DAS)
SENIOR PERSONAL ASSISTANT

(VIDYA NEGI)
ASSISTANT REGISTRAR